

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH**  
**(through web-based video conferencing platform)**

**ITEM No.25**  
**I.A. No.376 of 2022 in**  
**C.P. (IB)No.132/BB/2020**

**IN THE MATTER OF:**

M/s. Reliance Capital AIF Trustee Company Pvt. Ltd. ... Petitioner  
v.  
Mr. S. Sailesh ... Respondent

**Order under Section 95(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 16.11.2022**

**CORAM:**

**SH. KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Respondent                    ::     Shri Mohan Kumar  
Resolution Professional            :     Shri Addanki Haresh

**ORDER**

**I.A. No.376 of 2022**

1. Heard Shri Addanki Haresh, learned Resolution Professional and Shri Mohan Kumar, learned Counsel for the Respondent.
2. The learned Counsel for the Respondent submits that he has filed reply to the report of the RP yesterday, but the same is not on record. Registry shall verify the same and place it on record.
3. List the matter on **21.12.2022.**

- sd -

**(MANOJ KUMAR DUBEY)**  
**MEMBER (TECHNICAL)**

Puja

- sd -

**(KISHORE VEMULAPALLI)**  
**MEMBER (JUDICIAL)**